

## OFFICE OF THE REGISTRAR OF COMPANIES MAHARASHTRA, PUNE

कंपनी रजिस्ट्रार का कार्यालय, पूणे

MINISTRY OF CORPORATE AFFAIRS / कारपोरेट कार्य मंत्रालय GOVERNMENT OF INDIA / भारत सरकार

पी.सी.एन.टी.डी.ए. सीन बिन्डिंग, स्वॉक ए. 1 वा. 2 रा माला. आकुर्डी रेल्वे स्टेशन के पास, आकुर्डी, पुणे — 411044 PCNTDA Green Building, BLOCK A, 1<sup>th</sup> & 2<sup>cd</sup> Floor, Near Akurdi Railway Station, Akurdi, Pune – 411044 Phone: 020-27651375/78 — E-mail: <u>roc.pune@mea.gov.in</u>

ROC/P/SEC 96/2020/414

<u>-</u> 8 SEP 2020

## Order

## Extension of time for holding of Annual General Meeting (AGM) for the financial year ended on 31.03.2020

- 1. WHEREAS Sub-section (1) of Section 96 of the Companies Act, 2013 (the Act) provides inter-alia, that every company, other than a One Person Company, shall in each year hold in addition to any other meetings, a general meeting as its annual general meeting (AGM) and shall specify the meeting as such in the notices calling it, and not more than fifteen months shall elapse between the date of one AGM of a company and that of the next;
- 2. And WHEREAS, the first proviso to sub-section (1) of Section 96 of the Act provides that in case of the first AGM, it shall be held within a period of nine months from the date of closing of the first financial year of the company and in any other case, within a period of six months, from the date of closing of the financial year;
- 3. And WHEREAS; the third proviso to Section 96(1) of the Act provides that the Registrar may, for any special reason, extend the time within which any annual general meeting, other than the first annual general meeting, shall be held, by a period not exceeding three months;
- 4. And WHEREAS, various representations have been received from the companies, Industry bodies and Professional Institutes pointing out that several companies are finding it difficult to hold their AGM for the financial year ended on 31.03.2020 due to the difficulties faced in view of the Covid-19 Pandemic;

5. And WHEREAS, the representation have been considered and the undersigned is of the considered opinion that due to such unprecedented

special reasons, the time within which the AGM for the financial year ended on

31.03.2020 is required to be held as per provisions of sub-section (1) of Section

96 ought to be extended in terms of the third proviso to Section 96(1);

6. Now, therefore, in terms of power vested with the undersigned under the

third proviso to sub-Section (1) of Section 96 of the Act, I hereby extend the time

to hold the AGM, other than the first AGM, for the financial year ended on

31.03.2020 for companies within the jurisdiction of this office, which are unable

to hold their AGM for such period within the due date of holding the AGM by a

period of three months from the due date by which the AGM ought to have been

held in accordance with the provisions of sub-section (1) of Section 96 of the

Act, without requiring the companies to file applications for seeking such

extension by filing the prescribed Form GNL-1.

**Explanation**: It is hereby clarified that the extension granted under this Order

shall also cover all the pending applications filed in Form No. GNL-1 for the

extension of AGM for the financial year ended on 31.03.2020, which are yet to

be approved;

Where the approval for extension of AGM upto 3 months from the due

date of the AGM shall be deemed to have been granted by the undersigned

without any further action on the part of the company.

8 09 2020

(MANGESH'R\_JADHAV)

REGISTRAR OF COMPANIES,

MAHARASHTRA, PUNE

Place: Pune

Date: 08.09.2020